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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP 37/2006
OA 1631/2004**

New Delhi, this the 15th day of May 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Aman Kumar Singh
Joint Secretary to C.M.
R/o D-1/20, Devendra Nagar,
Raipur, Chhattisgarh-492 001.

...Petitioner

(By Advocate Shri Atul Jha)

VERSUS

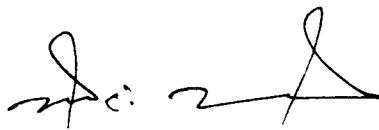
1. Union of India through
Sri. M. Chandrashekhar
Secretary
Department of Revenue
Ministry of Finance, North Block,
New Delhi – 110 001. ...Respondent no.1/
Alleged Contemnor No.1
2. Sri. M. Jayaraman
Chairman
Central Board of Excise & Customs,
Ministry of Finance, North Block,
New Delhi – 110 001. ...Respondent no.2/
Alleged Contemnor No.2

(By Advocate Shri R.N. Singh, *or* Shri R.V. Sinha)

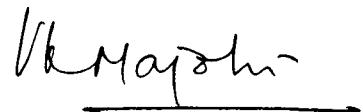
ORDER (ORAL)

By Hon'ble Mr. V.K. Majotra, Vice-Chairman (A):-

Learned counsel for applicant seeks and is allowed to withdraw present
CP. Dismissed as withdrawn. Notice to respondent no.1 is discharged.


(Mukesh Kumar Gupta)
Member (J)

/CC/


(V.K. Majotra)
Vice-Chairman (A)